

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO THIRTEENTH REPORTS
(ENGLISH VERSION)**



Ninth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Ninth Lok Sabha)

THIRD REPORT

(Presented on 25-4-1990)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Third Report.

2. The Committee met on 23 April, 1990 for—

- I. Examination of the Constitution (Amendment) Bill, 1990 (*Amendment of article 155*) by Shri Prakash Koko Brahmbhatt under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1990
(*Amendment of article 155*) by
Shri Prakash Koko Brahmbhatt.

The Bill seeks to amend article 155 of the Constitution with a view to provide that the President shall, while appointing the Governor of a State, take into consideration the views, if any, of the Chief Minister of the State.

After considering all aspect of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to two Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Constitution (Amendment) Bill, 1990 (*Insertion of new articles 75A and 164A*) by Shri Shantilal Patel be placed in category 'A' and another Bill, namely, the Constitution (Amendment) Bill, 1990 (*Insertion of new article 31*) by Shri Sudhir Giri be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in Column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Shri Prakash Koko Brahmbhatt be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI:

April 23, 1990

Vaisakha 3, 1912 (Saka)

SHIVRAJ V. PATIL.

Chairman,

Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category re- commended -	Time recom- mended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new article 31</i>) by Shri Sudhir Giri.	33 of 1990	B	1½ hours
2.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new articles 75A and 164A</i>) by Shri Shantilal Patel.	34 of 1990	A	2 hours